

TITLE SUIT 11/15

Reena Keot Borah

Vs

Prabhat Keot and another

06.05.15

Both sides i.e., plaintiff, Reena Keot Borah and defendants Prabhat Keot and Dulon Keot respectively are present in the Court today along with their respective counsels.

Both sides have filed a joint petition bearing no. 490/15 which has been signed by both the parties and countersigned by their respective counsels stating that they have amicably settled the dispute between them outside the Court, and neither of them wants to pursue the case further. Both sides, therefore, pray before this Court to dispose of the Title Suit bearing No. 11/15 by passing a compromise decree according to the terms and conditions arrived into between them, and which has been mentioned in petition no. 490/15 dated 24.04.15.

According to the aforesaid petition bearing no. 490/15 dated 24.04.15, the plaintiff has admitted of having received Rs 10,00,000 (Rupees ten lakhs) only from the defendants. The plaintiff also states in her aforesaid joint petition that in future she would not claim any right over the suit land (more specifically mentioned in the petition itself). Apart from relinquishing her right over the suit land, the plaintiff also submits that she does not want to proceed with the suit and prays for disposing the suit on compromise.

Both the parties have also orally submitted before this Court that they have amicably and voluntarily settled the matter without any coercion outside the Court and have inked the terms and conditions arrived into between them in petition bearing no. 490/15 dated 24.04.15. The parties have also orally requested this Court to pass a compromise decree in terms of the conditions mentioned in the aforesaid petition submitted by them.

I have heard both the parties and perused the joint petition bearing no. 490/15 dated 24.04.15 which has been signed by both the parties and countersigned by their respective counsels.

Thus on perusal of the petition, and after hearing both sides who were personally present in the Court on 24.04.15, I am of the considered view that the aforesaid petition fulfills the statutory requirement of Order XXIII Rule 3 of the Civil Procedure Code, and as such, the prayer of both the parties made in the aforesaid petition bearing no. 490/15 dated 24.04.15 is allowed and the suit is disposed of on compromise.

The petition bearing no. 490/15 dated 24.04.15 will form part of the decree.

Prepare a compromise decree accordingly.



(Uttam Chetri)

Munsiff No. 2

Sonitpur, Tezpur

15/05/2015